रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3371] नई दिल्ली, सोमवार, अक्तूबर 14, 2019/आश्विन 22, 1941
No. 3371] NEW DELHI, MONDAY, OCTOBER 14, 2019/ASVINA 22, 1941

आवासन और शहरी कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 14 अक्तूबर, 2019

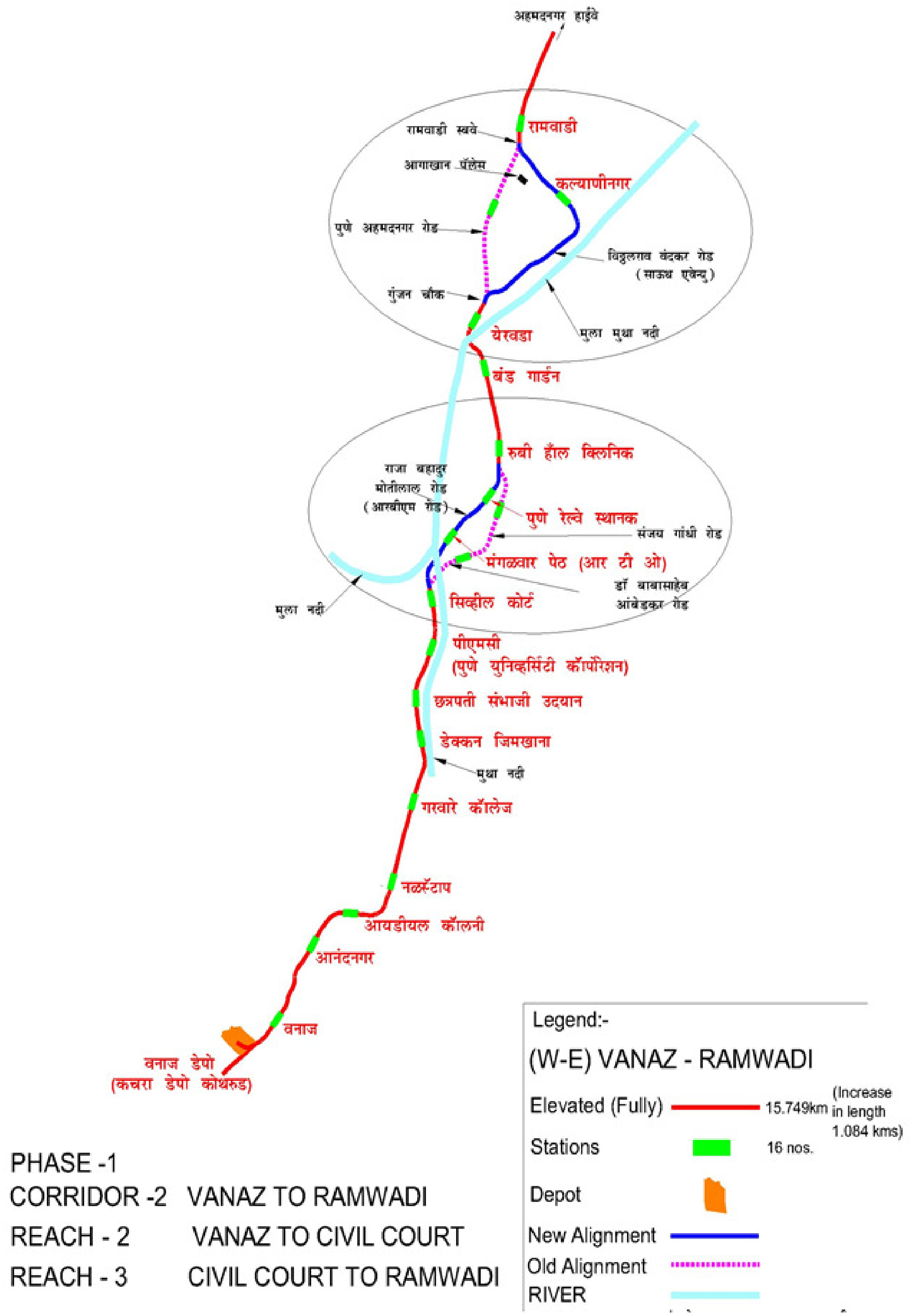
का.आ. 3706(अ).—केन्द्रीय सरकार ने, भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 (1978 का 33) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 1 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम के उपबंधों के लागू होने का भारत सरकार के तत्कालीन शहरी विकास मंत्रालय की अधिसूचना सं. का.आ. 2732(अ) तारीख 21 अक्तूबर, 2014 द्वारा महाराष्ट्र राज्य में पुणे महानगर क्षेत्र पर विस्तार किया था ;

और केंद्रीय सरकार ने उक्त अधिनियम की धारा 32 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पुणे मेट्रो रेल परियोजना के चरण-1, कारीडोर-1 (पीपरी-चिंचवाड़ से स्वरगेट) और कारीडोर-2 (वनाज से रामवाड़ी) के संरेखण को उक्त अधिनियम की अनुसूची में भारत सरकार के आवासन और शहरी कार्य मंत्रालय की अधिसूचना सं. का.आ. 95(अ) तारीख 5 जनवरी, 2018 द्वारा जोड़ा है ।

अतः, अब, केंद्रीय सरकार, उक्त अधिनियम की धारा 32 की उपधारा (1) के खंड (ख) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की अनुसूची के चरण-1 - पुणे मेट्रो रेल कारीडोरों के कारीडोर-2 (वनाज से रामवाड़ी) के संरेखण का संशोधन करती है, अर्थात् :--

"कॉरिडोर 2: वनाज़ से रामवाड़ी	वनाज़, आनंद नगर, आइडियल कालोनी, नल स्टॉप, गरवारे कॉलेज, दक्खन जिमखाना, छत्रपति संभाजी उद्यान, पुणे नगर निगम, सिविल न्यायालय, मंगलवार पेठ, पुणे रेलवे स्टेशन, रूबी हॉल क्लीनिक, बुंद गार्डन, यरवाडा, कल्याणी नगर, रामवाड़ी
डिपो	वनाज़ डिपो (कोथरूड में कचरा डिपो भूमि)"

पुणे मेट्रो रेल परियोजना



[फा. सं. के-14011/16/2017-एमआरटीएस-II]

के. संजय मूर्ति, अपर सचिव

MINISTRY OF HOUSING AND URBAN AFFAIRS

NOTIFICATION

New Delhi, the 14th October, 2019

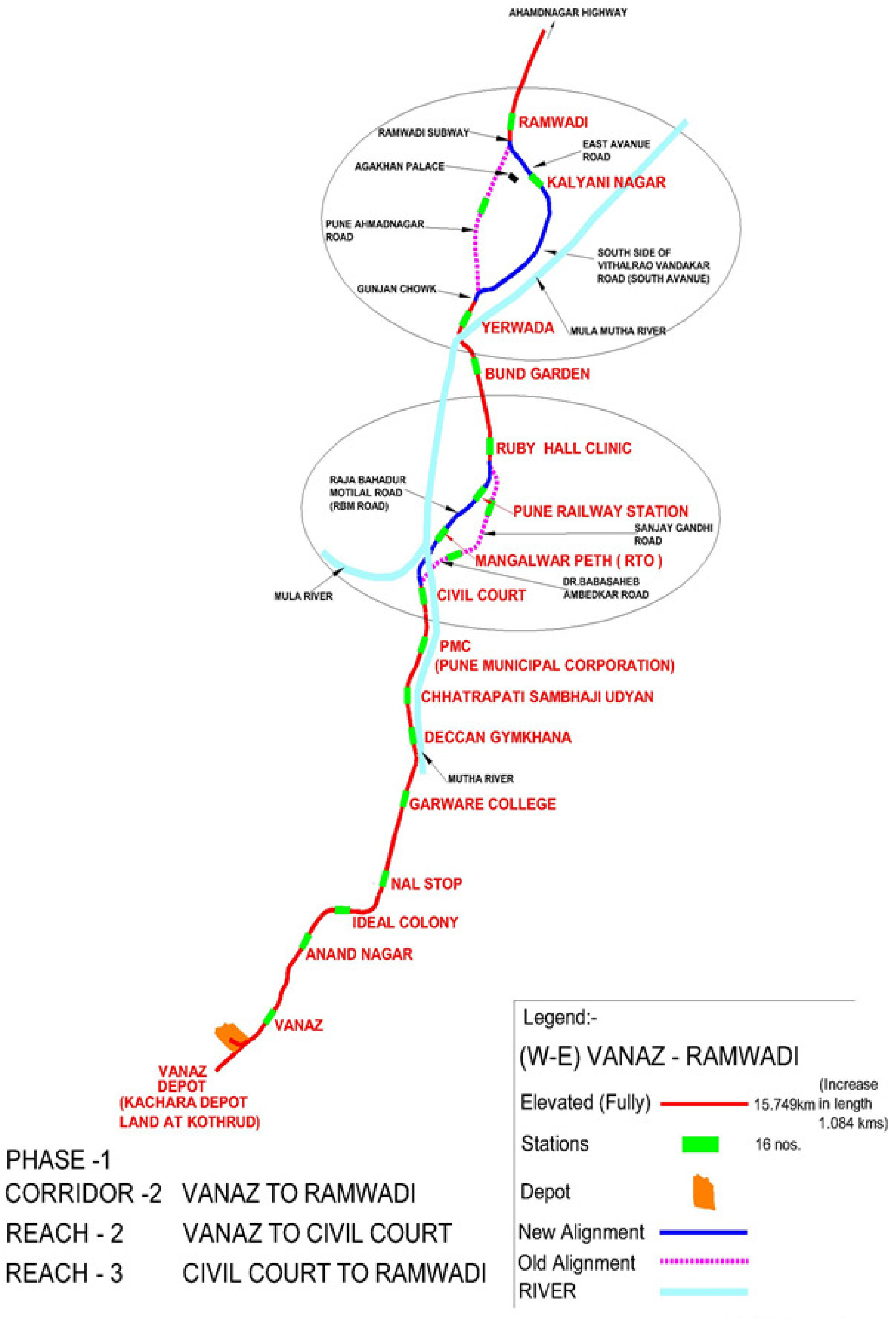
S.O. 3706(E).—Whereas, in exercise of the powers conferred by sub-section (3) of section 1 of the Metro Railways (Construction of Works) Act, 1978 (33 of 1978) (hereinafter referred to as the said Act), the Central Government had extended the application of the provisions of the said Act to the Pune Metropolitan Area in the State of Maharashtra *vide* notification of the Government of India in the erstwhile Ministry of Urban Development number S.O. 2732 (E), dated the 21st October, 2014;

And whereas, in exercise of the powers conferred by clause (a) of sub-section (1) of section 32 of the said Act, the Central Government added metro alignment of Pune Metro Rail Project, Phase-1, corridor 1 (Pimpri-Chinchwad to Swargate) and corridor 2 (Vanaz to Ramwadi) to the Schedule of the said Act vide notification of the Government of India in the Ministry of Housing and Urban Affairs Number S.O.95(E), dated the 5th January, 2018.

Now, therefore, in exercise of the powers conferred by clause (b) of sub-section (1) of section 32 of the said Act, the Central Government hereby alters the said metro alignment in respect of Corridor 2 (Vanaz to Ramwadi) of the Pune Metro Rail Corridors – Phase – 1 in the Schedule of the said Act, namely :—

"Corridor 2: Vanaz to Ramwadi	Vanaz, Anand Nagar, Ideal Colony, Nal Stop, Garware College, Deccan Gymkhana, Chahatrapati Sambhaji Udyan, Pune Municipal Corporation, Civil Court, Mangalwar Peth, Pune Railway Station, Ruby Hall Clinic, Bund Garden, Yerwada, Kalyani Nagar, Ramwadi.
Depot	Vanaz Depot (Kachara Depot Land at Kothrud)."

PUNE METRO RAIL PROJECT



[F. No. K-14011/16/2017-MRTS-II]

K. SANJAY MURTY, Addl. Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2019.10.14 22:40:01 +05'30'